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LEGISLATIVE SUPPLEMENT

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PART II**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 25th July, 2018

No. Leg.26/2018.— The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India on the 23rd July, 2018, is hereby published for general information:-

HARYANA ORDINANCE NO. 5 OF 2018**THE HARYANA GROUP D EMPLOYEES (RECRUITMENT AND CONDITIONS OF SERVICE) AMENDMENT ORDINANCE, 2018**

AN

ORDINANCE

further to amend the Haryana Group D Employees (Recruitment and Conditions of Service) Act, 2018.

Promulgated by the Governor of Haryana in the Sixty-ninth Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

- | | |
|--|---|
| 1. This Ordinance may be called the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Ordinance, 2018. | Short title. |
| 2. In section 1 of the Haryana Group D Employees (Recruitment and Conditions of Service) Act, 2018 (hereinafter called the principal Act),- | Amendment of section 1 of Haryana Act 5 of 2018. |
| (i) in the marginal heading, for the words and signs "Short title, commencement and application.", the words and sign "Short title and commencement." shall be substituted; | |
| (ii) sub-section (3) shall be omitted. | |
| 3. In section 6 of the principal Act,- | Amendment of section 6 of Haryana Act 5 of 2018. |
| (i) first proviso shall be omitted; and | |
| (ii) in the second proviso, the word "further" shall be omitted. | |
| 4. In the proviso to section 7 of the principal Act, the word "other" shall be omitted. | Amendment of section 7 of Haryana Act 5 of 2018. |
| 5. For section 8 of the principal Act, the following section shall be substituted, namely:- | Substitution of section 8 of Haryana Act 5 of 2018. |
| <p>"8. Appointment by agreement.- Where in the opinion of the Government, special provisions are required in respect of recruitment, conditions of service, pay, allowances, pension, discipline and conduct with reference to any particular post in the service or posts in any particular department or office, the Government may, by general or special order, provide that recruitment to such posts shall be made otherwise than in accordance with this Ordinance and provide by order or by an agreement with the person so appointed for any of the matters in respect of which in the opinion of the Government special provisions are required to be made and to the extent to which such provisions are made in the order or the agreement. Nothing in this Ordinance shall apply to any person so appointed in respect of any matter for which provision is made in the said order or agreement:</p> | |

Provided that any matter in respect of which no provision has been made in the order or agreement, the provisions of this Ordinance shall apply."

- Amendment of section 10 of Haryana Act 5 of 2018. **6.** Sub-section (2) of section 10 of the principal Act shall be omitted.
- Substitution of section 23 of Haryana Act 5 of 2018. **7.** For section 23 of the principal Act, the following section shall be substituted, namely:-
 “23. Overriding effect.- Notwithstanding anything contained in any service rules for the time being in force, the provisions of this Ordinance shall have effect for regulating the recruitments and conditions of service for appointment to Group D posts.”
- Omission of section 24 of Haryana Act 5 of 2018. **8.** Section 24 of the principal Act shall be omitted.
- Amendment of Second Schedule to Haryana Act 5 of 2018. **9.** In the Second Schedule to the principal Act,-
 (i) for clause (a) of serial number (1), the following clause shall be substituted, namely:-
 “(a) If no person from among the applicant’s father, mother, spouse, brothers and sons is, was or has been regular employee in any Department/ Board/ Corporation/ Company/ Statutory Body/Commission/Authority of Government of Haryana or any other State Government or Government of India.”;
 (ii) for serial number (2), the following serial number shall be substituted, namely:-
 “(2) No applicant shall be given more than ten marks for socio-economic criteria and experience under any circumstances.”

CHANDIGARH:
THE 23rd JULY, 2018.

KAPTAN SINGH SOLANKI,
GOVERNOR OF HARYANA.

 KULDIP JAIN,
SECRETARY TO GOVERNMENT HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.